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C.A.No. 3079 OF 2000
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ITEM NO. 108 COURT NO. 6 SECTION XVI-A

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 3079/2000

Jawahar Lal Sazawal & Ors. .. Appellant (s)

Vs.

State of J & K & Ors. .. Respondent(s)

DATE : 13.12.2001 : This/These matter (s) was/were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MRS.JUSTICE RUMA PAL

For Appellant (s) : Mr.A.K. Raina, Adv.
Mr. R.D. Upadhyay, Adv.

For Respondent (s) : Mr. Ashok Mathur, Adv. (NP)

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....
.SP2

It is stated that Mr. Ashok Mathur, learned counsel has ceased to be the standing counsel for the respondents and Mr. Anis Suhrawardy, learned counsel is now the standing counsel. His name may be notified in the cause list.

List after Christmas vacation.

.SP1

Charanjit [Om Prakash]
Court Master